

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00746/2017

Jabalpur, this Thursday, the 16th day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Abhishek Shukla, Retd. Addl. Commissioner of Income Tax,
Son of late Shri N.L.Shukla, Aged 61 years, 1351,
Vivekanand Ward, Yadav Colony, Jabalpur-482001 (MP)
Mobile Number- 9993366611

Email-abhishekshukla.pune@gmail.com -Applicant

(By Advocate –**Shri Sapan Usrethe**)

V e r s u s

1. Union of India, through Secretary,
Department of revenue, Ministry of Finance,
North Block, New Delhi 110001

2. Principal Chief Commissioner of Income Tax,
Aayakar Bhawan, Hoshangabad Road,
Opposite Maida Mill, Bhopal (MP) 462011

3. Principal Commissioner of Income Tax-I,
Aayakar Bhawan, Station Road,
Jabalpur (MP) 482001

-Respondents

O R D E R (ORAL)

By Navin Tandon, AM:-

The applicant was working with the respondent department and superannuated on 31.08.2015. Learned counsel for the applicant submits that he has been holding additional charge on various dates for which he has not been paid additional remuneration.

2. Learned counsel for the applicant states that the applicant would be satisfied if the latest representations dated 02.02.2016 & 22.12.2016 filed by the applicant may be decided in a time bound fashion.

3. In view of it, this Original Application is disposed off, without going into the merits of the case, with a direction to the competent authority of the respondents to consider and decide the latest representations dated 02.02.2016 & 22.12.2016 of the applicant within a period of 60 days from the date of receipt of a certified copy of this order.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member